

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 441/2016 in OA No. 2242/2013
MA NO.2665/2017**

New Delhi, this the 01st day of August, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Anil Kumar
S/o Sh. Bhagwar Prasad
R/o L-123, Sector-9
New Vijay Nagar, Ghaziabad UP
2. Sh. Krishan Bahadur
S/o Sh. ManBahadue,
R/o B-4/220, Nand Nagri,
Delhi-110093.
3. Sh. Rajender Kumar
S/o Sh. Late Aman Singh,
R/o Village Inder Garhi,
PO Adhyatmik Nagar, Ghaziabad (UP)
4. Sh. Madan Pal,
S/o Sh. Dal Chand,
R/o H. No. 28, Ambedkar Colony,
Khera Khurd, Delhi-110082.Applicants

(By Advocate: Mr.Vikram Singh for Mr.Surinder Kumar Gupta)

Versus

Smt. Vasundhara Sinha
Additional Director General of Foreign Trade
Central Licensing Area (CLA)
A Wing, Indraprastha Bhawan,
I.P. Estate, Delhi-110002 Respondent

(By Advocate: Mr. Rajeev Kumar)

ORDER (ORAL)

By Hon'ble Mrs. Jasmine Ahmed, Member (J);-

Learned counsel for the respondent stated that in compliance of the Tribunal's order dated 07.01.2016 passed in OA No.2242/2013, all the four petitioners have been considered for promotion as per their seniority and petitioners no.1 to 3 have been promoted to the post of LDC. He further submitted that since there were five vacancies and the petitioner no.4 was at serial no.6 in the seniority list, therefore, he could not be promoted. Learned counsel for the respondent fairly submitted that the claim of petitioner no.4 shall be considered for promotion to the post of LDC in the next DPC.

2. We feel that orders of this Tribunal have substantially been complied with by the respondent. Accordingly, this CP is closed. Notice issued to the respondent is discharged.

3. MA No.2665/2017 is also be disposed of accordingly.

(Shekhar Agarwal)
Member (A)

(Jasmine Ahmed)
Member (J)

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